

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 5666/Del/2018
Assessment Year : 2015-16**

SH. JAI PRAKASH MITTAL (HUF), BA-6C, ASHOK VIHAR, PHASE-3, NEW DELHI – 52 (PAN: AAAHJ4067L) (Appellant)	Vs. ITO, WARD 34(3), NEW DELHI (Respondent)
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Appellant by	:	Sh. V. Rajakumar, Adv.
Respondent by	:	Sh. M. Baranwal, Sr. DR.

Date of hearing : **10.02.2021**

Date of pronouncement : **10.02.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Learned CIT(A)-12, New Delhi.

2. The assessee's A.R. vide his email dated 29.01.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

